

human rights violation by the Army in this case. The Inquiry has, however, identified certain lapses on the part of the Column Commander, such as, not taking police representative along when going to apprehend suspected undergrounds and not issuing arrest memos to the two suspects, namely Mr. Bijoy Kumar and Mr. Y. Sanamacha, who had managed to escape after having been apprehended by security forces. Necessary administrative action against the Column Commander has been initiated accordingly.

Notwithstanding the findings of the Army Inquiry Committee as indicated above, the Raksha Mantri, has, in keeping with his assurance to unravel the truth, ordered a fresh High Level Army Inquiry into the matter.

Army's Obstruction for Development Programme in Manipur

4607. SHRI W. ANGOU SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that in some parts of Manipur construction of roads and development programme can not be taken up due to the interference of the Indian Army;

(b) if so, which are these areas and the reasons for interference by the army; and

(c) by when the interference will be withdrawn so that the development work can be undertaken?

THE MINISTER OF DEFENCE (SHRI GEORGE JERNANDES): (a) No, Sir.

(b) and (c) As per the existing instructions, construction of roads within 25 km belt of the international Border with Myanmar entails prior clearance of the Ministry of Defence, for security reasons. The Government of Manipur can construct roads within the aforementioned belt after obtaining prior clearance of the Ministry of Defence on case by case basis. On most of the requests made by the Government of

Manipur for construction of roads along Indo-Myanmar border, concurrence has been given Clearance for the two roads viz. (i) Road Humine-Nampisha in the Ukhul district and (ii) Road Realram-Yangoupokpi in the chandel district, has not been given due to security reasons in the current situation prevailing in the area.

Russian anti-ship missiles

4608. SHRI K.M. KHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether India propose to acquire 56 more Russian made KH-35 anti-ship missiles in near future; and

(b) if so, the details thereof with terms and conditions for such deal alongwith circumstances responsible for this deal?

THE MINISTER OF DEFENCE SHRI GEORGE FERNANDES): (a) and (b) As a part of Indo-Russian Cooperation in the field of defence, Indian Navy acquires/imports variety of armaments and ships. It will not be in the interest of national security to divulge further information in this regard.

Suppliers of CSD coerced to subscribe Souvenir

4609. SHRI C. RAMA-CHANDRAIAH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that suppliers of Canteen Stores Department were asked to subscribe to a Souvenir and Piice list to meet expenses of the Golden Jubilee Celebrations;

(b) the amount of money raised through such coercive strategies;

(c) whether Government had given specific permission to C.S.D. to raise funds in this manner; and

(d) if so, whether any complaints have been filed?

THE MINISTER OF DEFENCE SHRI GEORGE FERNANDES): (a) No, Sir.

(b) to (d) Do not arise, in view of (a) above.

Deputation policy In CSD

4610. SHRI C. RAMA-CHANDRAIAH: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have a set policy for tenure of deputation for officers on lien to Canteen Stores Department;

(b) whether it is a fact that this policy on tenure of deputation is not being strictly followed;

(c) how many officers are staying on at CSD beyond normal deputation tenure;

(d) the reasons for not enforcing this policy; and

(e) the measures proposed to strictly implement the tenure of deputation policy?

THE MINISTER OF DEFENCE SHRI GEORGE FERNANDES): (a) and (b) Yes, Sir. The policy governing tenure of deputation is followed, strictly, in the Canteen Stores Department.

(c) to (e) Do not arise in view of (a) and (b) above.

Procedure to place orders for CSD goods

4611. SHRI C. RAMA-CHANDRAIAH: Will the Minister of DEFENCE be pleased to state:

(a) whether there is a set and prescribed procedure and system to place orders for goods by Canteen Stores Department;

(b) if so, whether such procedures have to be followed without exception;

(c) whether Government monitors such compliance;

(d) is it a fact that such procedures and rules have been abandoned recently for a number of items like fans etc;

(e) if so, how does Government propose to ensure compliance; and

(f) the details of exceptions being made by CSD?

THE MINISTER OF DEFENCE SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) Yes, Sir.

(c) Canteen Stores Department has a Provisioning Committee which, amongst others, has the Controller of Defence Accounts and the Integrated Financial Advisor as members, to strictly monitor compliance of the prescribed procedures.

(a) so (f) Do not arise in view of (a), (b) and (c) above.

Purchase of Russian Tank

4612. SHRI KRISHNA KUMAR BIRLA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government have been negotiating for the purchase of a new Russian tank which even does not exist and has not entered the pre-production stage as yet; and

(b) if so, the reasons for entering into negotiations for the new Russian tank which has also not gone through field tests?

THE MINISTER OF DEFENCE SHRI GEORGE FERNANDES): (a) A high level delegation visited Russia to evaluate a Russian tank, - which is a derivative of the tanks already productionised in India. This tank was demonstrated to the Team.

(b) As per the existing procedure, the equipment, which can not be trial-evaluated in India, are required to be evaluated by sending a delegation, abroad.